

ITEM NO.2

COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8170/2017
(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No.1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No.33415/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.138182/2017-EXEMPTION FROM FILING O.T. and IA No.137762/2017-INTERVENTION APPLICATION and IA No.110217/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES -CUSTODY MATTER)

WITH

Diary No(s).26418/2017 (II)
(FOR CONDONATION OF DELAY IN REFILING ON IA 5331/2018)

Date : 07-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Mukul Rohtagi, Sr.Adv.
Mr.D.N.Mishra, Sr.Adv.
Mr.Vishwajit Singh, Adv.
Mrs.Shivali Chaudhary, Adv.
Mr.Pankaj Singh, Adv.
Ms.Ridhima Singh, Adv.
M/s.Vidhi International, AOR

Dr.Sumant Bhardawaj, Adv.
Ms.Mridula Ray Bharadwaj, Adv.
Mr.Y.R.Mishra, Adv.
Ms.Rinchen Wangmo, Adv.
Mr.Vedant Bharadwaj, Adv.
Mr.Manoj Kumar, Adv.
Mr.Y.S.Lohit, Adv.

For Respondent(s)

Mr.Sanjay Jain, ASG
Mr.K.L.Janjani, Adv.
Mr.Rajat Nair, Adv.
Mr.Rukhmini Bobde, Adv.
Mr.Arvind Kumar Sharma, Adv.

Mr.M.Shoeb Alam, Adv.
Mr.Ujjwal Singh, Adv.
Mr.Gautam Parbhakar, Adv.
Mr.Mojahid Karim Khan, Adv.

Mr.Rana Mukherjee, Sr.Adv.
Ms.Aishwarya Bhati, AAG
Mr.Bhakti Vardhan Singh, Adv.

Ms.Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master